

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.261/MP/2024

Subject : Petition under Section 79 (1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9, 13 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 seeking compensation for partial nonreturn of power by the Respondent as per power banking agreement dated 17.06.2022 and seeking revocation of the interstate trading license granted to M/s Kreate Energy (I) Pvt. Ltd. (formerly Mittal Processors Pvt. Ltd.)

Petitioner : Andhra Pradesh Southern Power Distribution Co. Ltd. (APSPDCL) and Anr.

Respondents : Kreate Energy (I) Private Limited (KEIPL)

Date of Hearing : **18.09.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Sneha Singh, Advocate, APSPDCL
Shri Vyom Chaturvedi, Advocate, APSPDCL
Shri Adarsh Tripathi, Advocate, KEIPL

Record of Proceedings

At the outset, the learned counsel for the Respondent, KEIPL, submitted that in view of KEIPL's submissions regarding the pendency of DFR No. 268 of 2026 involving similar issues and the interim protection granted therein, the Commission, *vide* the Record of Proceedings dated 04.08.2026, deemed it appropriate to defer the proceedings in the present case. Learned counsel submitted that the said Appeal is next listed for hearing on 23.09.2026 and the interim protection has also been continued until that date. Accordingly, learned counsel requested that the matter be listed for hearing after that date.

2. The learned counsel for the Petitioner also requested that the matter be listed only on any date after 23.9.2026.
3. Considering the above submissions, the Commission adjourned the matter.
4. The Petition will be listed for hearing on **19.11.2026 at 2.30 P.M.**

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

